

F. No. 15-23/CESTAT/CPIO/ND/2020
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 15-23/2020

Subject: Information sought under RTI Act, 2005.

Sir/Madam,


Please refer to RTI application of Shri/Smt. Vijay Hans (No DOREV/R/E/20/01120/2), dated 28.05.2020 **received from U.S./CPIO Ministry of Finance Department of Revenue** in this office on 15.07.2020, under RTI Act 2005, the information received from **Administration** containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs.Nil (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

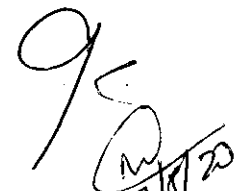
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Dated:05.08.2020

To,

1. Sh. Vijay Hans
Lex Solutions((law Firm) H.No.31,
Satya Niwas Silver City Zirkpur (Punjab),
Pin-140603.

Copy to: Sh.Bhowmick,
U.S.to the Govt. of India
M/o Finance, D/o Revenue,
North Block, New Delhi-110004.


15/08/20
ISSUED ON

HIGH DESPATCH DELHI
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI-110004



F. No. 33/RTI/Misc./CESTAT-ND/Admn.2016- Vol II
सीमाशुल्कउत्पादशुल्कएवंसेवाकरअपीलीयअधिकरण, पश्चिमीखण्ड -२, रामकृष्णपुरम, नईदिल्ली66
CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066

Dated: 31.7.2020
I.D. No. 15-23/2020

ADMINISTRATION SECTION

Sub: Information sought under Right to Information Act, 2005

With reference to the RTI application received from Sh./Smt. Vijay Hans Ref. (F. No. DOREV/R/E/20/01120/2 dated 17.7.2020) received by transfer from Under Secretary Ad.1C letter dated 17.7.2020 in CPIO I.D. No. 15-23/2020 (CESTAT), the information sought by the applicant under RTI Act 2005.

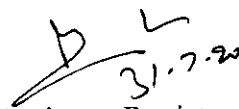
In this regard, the point-wise replies are as under:-

Point 1- No separate post is earmarked for General Administration and there is no post for Administrative Officer in CESTAT.

Point 2- The vacant legal posts in this Tribunal are as below:

SL No.	Name of the post	Vacancy
1	Member (Judicial)	3
2	Deputy Registrar	7
3	Assistant Registrar	10
4	Court Master	7

Point 3- Steps have been taken to fill up the above vacant posts through different committee/recruitment agencies.


31.7.20
(Assistant Registrar)
CESTAT New Delhi

To

✓ CPIO/Accounts Officer, CESTAT, New Delhi



F. No. 15-23/CESTAT/CPIO-ND/2020
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 15-23/2020

Subject: Information sought under RTI Act, 2005.

Sir/Madam,


Please refer to RTI application of Shri/Smt. Vijay Hans (No DOREV/R/E/20/01120/2), dated 28.05.2020 **received from U.S./CPIO Ministry of Finance Department of Revenue** in this office on 15.07.2020, under RTI Act 2005 (copy enclosed) wherein certain information is sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) & 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **15-23/2020 (CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and Para wise information/inspection on or before 05.08.2020 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.
2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made there under, under intimation to the undersigned.

Encl: As above.


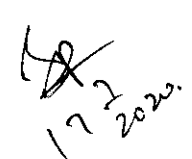

CPIO
CESTAT New Delhi
Dated: 17.07.2020

For Compliance to:

1. Asstt. Registrar (Admn. Section)

Copy to: (For Information)

1. Sh. Vijay Hans
Lex Solutions((law Firm) H.No.31,
Satya Niwas Silver City Zirkpur(Punjab)
Pin-140603
2. Sh. Bhowmick,
U.S. to the Govt. of India
M/o Finance, D/o Revenue,
North Block, New Delhi-110004.

ISSUED ON
17/7/2020
SIGN. (DESPATCH SECTION)
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI-110066

4



15-237 2020

15/7/20

RTI MATTER

फॉ. सं./F.No.R-20011/98/2020-CA Cell
भारत सरकार/Government of India
वित्त मंत्रालय/Ministry of Finance
राजस्व विभाग/Department of Revenue
सक्षम प्राधिकारी सेल/Competent Authority Cell

North Block, New Delhi
Dated 08 June, 2020

To

1. The CPIO, O/o Competent Authority & Administrator, Delhi.
2. The CPIO, O/o Competent Authority & Administrator, Mumbai.
3. The CPIO, O/o Competent Authority & Administrator, Chennai.
4. The CPIO, O/o Competent Authority & Administrator, Kolkata.
5. The CPIO, Appellate Tribunal, New Delhi.
6. The CPIO, ITSC, New Delhi
7. The CPIO, C&CESC, New Delhi
8. The CPIO, AAR, New Delhi
9. The CPIO, CESTAT, New Delhi

Subject:- Transfer of an online RTI Application (reg no. DOREV/R/E/20/01120/2) dated 28.05.2020 of Advocate Vijay Hans, Punjab under the RTI Act, 2005- reg

Sir,

Please find enclosed an online RTI Application dated 28.05.2020 of Advocate Vijay Hans, Punjab received on 08.06.2020.

2. Since the subject matter in the RTI application dated 28.05.2020 partially pertains to your office, the RTI application is transferred under section 6(3) of the RTI Act, 2005. You are requested to send the reply directly to the applicant and a copy of the same may also be endorsed to this cell for information.

Encl: As above

Yours faithfully,

(S.Bhowmick)

Under Secretary & CPIO (AD.1C Branch)
Tel.No.23095369

RTI REQUEST DETAILS (आरटीआई अनुरोध विवरण)

Registration Number DOREV/R/E/20/01120/2
(पंजीकरण संख्या) :

Date of Receipt 28/05/2020
(प्राप्ति की तारीख) :

Type of Receipt (रसीद का प्रकार) : Online Receipt

Language of Request English
(अनुरोध की भाषा) :

Name (नाम) : Advocate Vijay Hans

Gender (लिंग) : Male

Address (पता) : Lex Solutions (law Firm), house number 31., Satya Niwas, Silver city, Zirakpur (Punjab). Pin:140603

State (राज्य) : Punjab

Country (देश) : India

Phone Number (फोन नंबर) : Details not provided

Mobile Number 191-9888388052
(मोबाईल नंबर) :

Email-ID (ईमेल-आईडी) : vijayhans84@gmail.com

Status (स्थिति)(Rural/Urban) Urban

Education Status : Graduate

Is Requester Below Poverty Line ? (क्या आवेदक गरीबी रेखा से नीचे का है?) : No

Citizenship Status (नागरिकता) : Indian

Amount Paid (राशि का भुगतान) : 0 (Received by Department of Revenue) (original recipient)

Mode of Payment (भुगतान का प्रकार) : Payment Gateway

Does it concern the life or Liberty of a Person? (क्या यह किसी व्यक्ति के जीवन अथवा स्वतंत्रता से संबंधित है?) : No(Normal)

Request Pertains to (अनुरोध निम्नलिखित संबंधित है) : S.Bhomick US(AD.IC)

Information Sought (जानकारी मांगी):

1. Number of vacant posts of all cadres of General Administration/Administrative Officers (category wise) in, all Central govt PSUs of Department of Revenue and Department of Revenue itself, of Direct recruitment, at this time.
2. Number of vacant posts of all cadres of Law/Legal (category wise) in all Central Govt PSUs of Department of Revenue and Department of Revenue itself, of Direct recruitment, at this time.

3. Present Status of Recruitment of Posts mentioned at point number 1 and 2.

Original RTI Text (मूल आरटीआई पाठ):

1. Number of vacant posts of all cadres of General Administration/Administrative Officers (category wise) in, all Central

govt PSUs of Department of Revenue and Department of Revenue itself, of Direct recruitment, at this time.

2. Number of vacant posts of all cadres of Law/Legal (category wise) in all Central Govt PSUs of Department of Revenue and Department of Revenue itself, of Direct recruitment, at this time.

3. Present Status of Recruitment of Posts mentioned at point number 1 and 2.

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